

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

109. C.P. (IB)/296(MB)2024

IN THE MATTER OF

Central Bank of India

... Petitioner

Vs

Mr. Chandrakant Patel (Personal Guarantor of Rialto Exim Pvt Ltd)

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

Adv. Henna Jain i/b Adv Raina Birla (VC)

For the Respondent:

ORDER

Ld. Counsel for the Petitioner prays for an adjournment for 2 weeks. Allowed as prayed for. Adjourned to **13.06.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/